

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No233  
CP(CAA)/39(AHM)2021  
in  
CA(CAA)80 of 2020

**Proceedings under Section 230-232 Co.Act, 2013**

**IN THE MATTER OF:**

Arcelor Mittal India Pvt Ltd  
AM Associates India Pvt Ltd  
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

**Order delivered on 19/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Dr. Abhishek Singhvi, Sr. Adv. a/w Mr. Navin Pahwa,  
Sr. Adv., Mr. Mihir Thakore, Sr. Adv., Mr. Nirag Pathak,  
Adv., Mr. Abhishek Swaroop  
& Mr. Palash Agarwal, Adv.  
For the Income Tax : Ms. Pankti Shah, Adv.  
For the RD : Mr. B Rama Ambedkar, Asst. Director  
For the OL : Mr. A P Joshi

**ORDER**

Mr. Ambedkar, Asst. Director and Learned Counsel Mr. Joshi for the OL state that in view of the undertaking given by the Petitioner company to the query raised by them, they do not have any objection. Learned Counsel Ms. Shah for the Income Tax states that they have received some information about the pendency of the appeals before the Gujarat High Court. Learned Counsel Ms. Shah for the Income Tax is directed to take instructions with respect to their query.

List for hearing on 21.12.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**